

not intended that this ought to be a censure motion. Neither of the hon. Members who have tabled this adjournment motion has said that. If we follow closely what the hon. Minister has said, the diplomatic protests are not ordinary protests; but they are serious. If anything more happens, they will certainly consult and do what they can. The strategy and all those methods that will be adopted for the purpose of bringing down, shooting or doing anything further, would not be laid before the House now and no useful purpose would be served, if they reveal what ought to be done if this persists. We can certainly entrust it to the hon. Minister of Defence and the Minister of External Affairs. If still anything happens, let us wait and see. There is nothing lost. In those conditions, I do not think that more than this is necessary.

The hon. Minister has also given us what the rules of international behaviour are. If one man commits breach of rules of international behaviour should it be followed immediately by the other side? Perhaps that would place the others in the same position as the violating side in the eyes of the world. In those circumstances, enough has been said today to show to Pakistan and the other persons who commit things like that that we resent it and we are not going to sleep and take these things lying down. I would like to leave it at that stage. In the circumstances, I think we need not precipitate issues and I do not think it will be in our own interests to allow a discussion at this stage. So I withhold my consent to these two adjournment motions. (Interruptions) Let us wait and see.

**Raja Mahendra Pratap (Mathura):** I have a very important point to say in this connection.

**Mr. Speaker:** Order, order. The hon. Members will kindly reserve it for tomorrow.

12.28 hrs.

#### DEATH OF MASTER NAND LAL

**Mr. Speaker:** I have to inform the House of the sad demise of Master Nand Lal, who passed away on the 17th April, 1959 at Panipat at the age of 72.

Master Nand Lal was a member of the Constituent Assembly of India and Provisional Parliament in the years 1948-52.

I am sure the House will join with me in conveying our condolence to the family of Master Nand Lal.

May I request the House to stand in silence for a minute to express its sorrow.

*The Members then stood in silence for a minute.*

12.29 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORT OF COMMITTEE OF PARLIAMENT ON OFFICIAL LANGUAGE

The Minister of State in the Ministry of Home Affairs (Shri Datar): On behalf of Shri G. B. Pant, I beg to lay on the Table a copy of the Report of the Committee of Parliament on Official Language [Placed in Library. See No. LT-1370/59].

An Hon. Member. How is he? (Interruptions)

**Mr. Speaker:** The House would like to know about his health. I have received information that he is progressing.

##### AMENDMENT TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification